NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

T.P. No. 116 /2017 C.P. No. 1028/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10th March, 2017, 10.30 A.M

Name of the Company		Sita Plantations Pvt.Ltd. & Anr.		
Under Section		391 (2), 394	Amalgamation	
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
Manju Bhuteria			Petitioner.	fray

ORDER

Ld. Counsels for the petitioner submitted that she had complied with the order dated 28/11/2016 and notice was served and publication of notice was made in newspapers and filed affidavit for the same. Even after servicing notice no reply has been filed by the Central Government. Petitioner is directed again to serve notice on the Central Government through Regional Director, Eastern Region, Kolkata. Petitioner is further directed to send notice through e-mail also and file a copy of the e-mail along with the affidavit. However, if no reply is received by next date fixed it shall be presumed that Central Government has no objection to the amalgamation scheme.

List the matter on 21/04/2017 for hearing.

(S. Vijayaraghavan) Member (T)

Sdr

(Vijai Pratap Singh) Member (J)